

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,
JAIPUR.

O.A No.227/98

Date of order: 2.8.1999

C.S.Bhatnagar, S/o Shri Raghu Nath Swaroop
Bhatnagar, R/o Plot No.64/408-409, Sandeepni
Marg, Near Petrol Pump, Veer Tejaji Marg,
Mansarovar, Jaipur.

...Applicant.

Vs.

1. Union of India through the Secretary to the Govt. of India, Deptt. of Posts, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Senior Superintendent Post Offices, Jaipur City Dn, Jaipur.
4. Deputy Director, Postal Accounts, Tilak Nagar, Jaipur-5.

...Respondents.

Mr.P.N.Jati - Counsel for applicant

Mr.Azgar Khan - Briefholder of Mr.M.Rafiq-Counsel for respondents.

CORAM:

Hon'ble Mr.Gopal Krishna, Vice Chairman

Hon'ble Mr.N.P.Nawani, Administrative Member.

PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant C.S.Bhatnagar, has filed this application under Section 19 of the Administrative Tribunals Act, 1985 claiming a direction to the respondents to pay interest at the rate of 18% per annum for six months and 18 days on the GPF deposits of Rs.92,934/- with the respondents in the applicant's GPF account.

2. We have heard the learned counsel for the applicant and Mr.Azgar Khan, Briefholder of Mr.M.Rafiq, counsel for the respondents. The records of the case have been carefully perused.

3. The learned counsel for the applicant does not press his claim for one month's interest in respect of Gratuity.

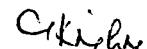
4. The grievance of the applicant now is that the applicant having retired from the post of Postal Assistant on 30.11.1996 was paid a sum of

Rs.92,934/- towards GPF deposits upto 6.6.1997 and the

interest thereon was calculated only upto the month of November, 1996. The order for payment of GPF amount stated above was issued on 5.6.97 vide Annexure A-3. The GPF amount was actually paid to the applicant on 18.6.97. No interest at the rate of 12% per annum was paid to the applicant on the GPF amount for the period from 1.12.96 to 18.6.97. No convincing reason for nonpayment of interest on the GPF amount for the period from 1.12.96 to 18.6.97 has been adduced on behalf of the respondents.

5. In the result, the respondents are directed to pay interest at the rate of 12% per annum on the GPF amount of Rs.92,934/- from 1.12.96 to 18.6.97. The respondents shall pay interest as aforesaid within one month from the date of receipt of a copy of this order. The application is allowed with no order as to costs.


(N.P. Nawani)
Member (A).


(Gopal Krishna)
Vice Chairman.